भी श्रोंकार लाल बेरवा : मैं जानना चाहता हं कि जो यह कल्याण समिति बनी है वह यही काम करती है कि पाकिस्तान में को मसलिम कल्याण समिति है इस दे द्वारा शादी विवाहों का निमंत्रण दे ग्रीर शादी विवाह करवाये । क्या सरकार ने इस बात की जांच की है कि इस तरह के कितने शादी विवाह पूर्व बंगाल के लोगों से हर हैं ?

Oral Answers

श्री हाथी: पूर्वी बंगाल में शादी विवाह करवाने के लिये कोई इस प्रकार की समिति काम करती है या नहीं, इसकी जानकारी हमें नहीं है।

भ्रध्यक्ष महोदय : क्या यह कल्याण कर रही है कि शादी विवाह कराती है?

भी हाथी: यहां पर जो सूचना है उसके भन्सार वह म्सलिमों के कल्याण के लिये भीर उनके यूथ्स के लिये काम कर रही है।

भी उ० मू० त्रिवेदी : क्या माननीय भंती जी यह बतलाने की कृपा करेंगे कि क्या इसी मुसलिम कल्याण समिति के नाम से दूसरी मुसलिम कल्याण समिति पाकिस्तान में भी है, उसी बार्डर पर या कि वह किसी दूसरी पिसलम कल्याण समिति का भंश है। 🛪 ा यह दोनों घलग घलग हैं।

भी हाथी: पाकिस्तान में है या नहीं, इसकी जानकारी मेरे पास नहीं है।

Shri Tridib Kumar Chaudhuri: May I know whether the Government has obtained any information about the activities in which this Kalyan Samaj engages in? .

Shri Hathi: We have tried to get information from the West Bengal Government; the main activities are religious and also to an extent, communal so far as the Muslims are concerned.

Shri P. R. Chakraverti: May I know whether the Government have acquainted themselves with the specific objectives for which this Kalyan

Samiti has been initiated and then proceed in respect of the method of implementation?

Oral Answers

Shri Hathi: As I said, the West Bengal Government are looking into it and they have given this information that there is a samiti which looks into the religious work.

भी विभूति मिधा : क्या यह सही है कि इस तरह की जाति गत समिति बनाने से साम्प्रदायिक भ्रौर जातीय भावना फैलती है ? यदि फैलती है तो क्या सरकार ऐसी संस्थाम्रों पर प्रतिबन्ध लगाने के बारे में सोच रही है ?

भी हाथी: यह एक बडा प्रश्न है। यह ठीक है कि जो जातीय संस्थाएं बनती हैं उनका काम जातियों के लिए ग्रीर उस कैंम के लिए होता है जिसके लिए वे बनायी जाती हैं। उनको बैन करना या नहीं यह प्रश्न सरकार के विचाराधीन है।

Dr. M. S. Aney: May I know whether this Samiti has got any Hindu member on it? How is it that it is named "Kalyan" Samiti and why is it that it has not used any Urdu or Persian word?

भी हाथी : इसमें कोई हिन्दू नहीं है। लेकिन मेरा ख्याल है कि "कल्याण" शब्द बंगला भाषा का है, इसलिए यह नाम "मुस्लिम कल्याण समिति" रखा गया है। इसको कोई सदस्य हिन्द्र नहीं है।

Declaration of Assets and Liabilities by Ministers

Shri Hari Vishnu Kamath: Shri Yashpal Singh: Shri M. L. Dwivedi: Shri P. R. Chakraverti: Shri P. C. Borooah: Dr. P. Srinivasan: [ Shri Paramasivan:

Will the Minister of Home Affairs be pleased to state:

(a) whether every Minister has furnished a declaration regarding his assets and liabilities:

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- (b) if not, the names of defaulters;
- (c) which State Governments/Union Territories have not yet adopted the Code: and

Oral Answers

(d) the reasons for their failure or refusal to adopt the Code?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) to (d). A statement is laid on the Table of the House.

## Statement

- (a) All Central Ministers and Parliamentary Secretaries have furnished declarations regarding their assets and liabilities.
  - (b) Does not arise.
- (c) and (d). The following State Government/Union Territories have no Ministers:
  - 1. Kerala.
  - 2. Delhi.
  - 3. Dadra and Nagar Haveli.
  - 4. Andaman and Nicobar Islands.
  - 5. Laccadive and Minicoy Islands.

The question of adoption of the Code in their case does not, therefore, arise. The adoption of the Code is still under the consideration of the following State Governments:

- 1. Assam.
- 2. Madras.
- 3. My e.
- 4. Rajasthan.
- 5. Jammu and Kashmir.
- 6. Maharashtra.
- 7. Nagland.

All others have adopted the Code.

Shri Hari Vishnu Kamath: The Minister, answering a question on the 19th November last in the last session, referred to a code of conduct which had been circulated among the State Governments also, of which this furnishing of statements about the assets and liabilities forms only one of the requirements. Is the Minister in a position to tell the House whether the code of conduct that was formulated and circulated to Ministers here as

Governments well as to the States has been adopted in toto by all concerned or only partially and, if partially, to what extent?

Shri Hathi: All those States which have acepted the code of conduct have accepted in that sense in full. They have accepted it fully.

Shri Hari Vishnu Kamath: statement says that some of the State Governments have not yet adopted Madras. the code: Assam. Mysore. Kashmir, Rajasthan, Jammu and Maharashtra and Nagaland, while all Central Ministers and Parliamentary Secretaries have furnished declarations regarding their assets and liabilities. With regard to those Ministers and Parliamentary Secretaries who have furnished statements in this regard, considering that they are public servants-servants of the nation, if I may put it that way—may I know what are the reasons for not making these declarations public, by allowing them to be placed on the Table of Parliament and for treating them as a party affair, putting the party above the nation?

Shri Hathi: They are public servants in a sense, but they are not Government servants, and I do not think Government lays all these returns which they get from other Government Servants on the Table of the House.

भी यशपाल सिंह : एक बहुत बड़े मिनिस्टर साहब ने यह बात कांग्रेस में कह , भीर हजारों लोगों ने सुनी, भीर सैकडों पेपर्स में भायी. भौर लाखों ने इस के ऊपर कमें इस की, कि भगर कोई भी कांग्रेसी कुछ लाख रुपया खर्च कर दे तो वह किसी भी स्टेंट का चीफ मिनिस्टर बन सकता है भीर भगर कछ करोड रुपया खर्च कर दे तो भारत का प्रधान मंत्री बन सकता है। क्या इसकी भी जांच की गयी कि वह स्वयं कितने करोड़ के मालिक हैं ?

भ्राप्यक्ष महोवय : ठाकूर साहब को ऐसा करने की कोशिश करनी चाहिए ।

Shri P. R. Chakraverti: know whether the attention of the Government has been drawn to an announcement by the Chief Minister of Andhra Pradesh about the voluntary surrender of the houses to the Housing Board and, if so, whether the Government will advise the other States also to follow that example?

Shri Hathi: The attention of the Government has been drawn to that news report; at least I have seen it, where this thing has been mentioned. I think the State Governments will themselves take the initiative; in this case, we never advised them. They are responsible people, and they would take the initiative if there is anything which is not proper.

Shri P. C. Borcoah: There is a saying in my part of the country that whoever goes to Lanka becomes a Ravana, and similarly, whoever is to pay the taxes becomes a tax-dodger. Similarly, whoever becomes a Minister, he becomes corrupt. Therefore, in order to end this kind of atmosphere, may I know whether the Government proposes to change the Representation of the People Act to the effect that candidates should make a declaration of their assets, for the purpose of the elections, as part of the nomination papers for scrutiny and vertification?

Shri Hathi: That is a suggestion.

Shri S. M. Banerjee: After the report of the CBI that the two ex-Chief Ministers of Orissa have amassed wealth, I would like to know whether Government contemplate to take any action to probe their assets on the basis of the CBI report and punish them if they have amassed wealth illegally?

Shri Hathi: I do not think that arises from this question at all.

भी रामसेवक यादव: ग्राध्यक्ष महोदय, मैं जानना चाहूंगा कि क्या मंत्रालय की यह जानकारी है कि केन्द्रीय वित्त मंत्री श्री कृष्णमाचारी मंत्री बनने के बाद 18 कम्पनियों के मालिक भीर 22 कम्पनियों के सोल डिस्ट्रीब्यूटर बने हैं ? यदि हां, तो इसके बारे में सरकार को क्या कहना है ?

**, ग्रध्यक्ष महोदय**ः इसका जबाब तो उन्होंने दिया है ।

Shri Hathi: You have rightly said, Sir, that this question was raised and it was replied to. I do not think we are dealing with the code of conduct and allegations against all ministers. As to whether he has 20 companies or so, that question has been already replied to.

Shri Ranga: Where was it replied to, Sir? May I know what steps Government propose to take or have taken to satisfy themselves that the information supplied to them is quite In view of the fact that quite a number of ministers have been allowed to use their own houses as their official residences and to use public funds for repairing their houses and furnishing them and so on. what steps are Government taking to prevent this practice, since ministers hold their office only during the pleasure of their legislatures and not as permanent officers for a particular definite period of time?

Shri Hathi: In the first instance, in the States the ministers submit their returns to the Chief Minister and the Chief Ministers submit their returns to the Prime Minister. Prima facie when these responsible persons submit their returns, they are taken to be correct.

So far as the other question of Mr. Ranga is concerned, I think the Home Minister has taken up this matter with the Andhra Government.

Shri Ranga: It is not only in Andhra, but in every other State also, similar things might be happening. Why should he single out Andhra?

Shri Hari Vishnu Kamath: On a point of order, Sir. Only the other day you gave a clear direction to the ministers that when a question is specific, precise and clear, the answer should be equally specific,

precise and clear. My hon, friend, Shri Ranga asked what is the modus operandi the method, of checking the veracity of the statements. The minister, to my mind rather evasively, says that prima facie they are taken to be correct. That is no answer at all.

Mr. Speaker: There ought not to be any objection to that. He says at least ministers are responsible persons and when returns are filed by them......

Shri Hari Vishnu Kamath: What about Shri Patnaik and Shri Mitra?

Mr. Speaker: There can be exceptions. But in public life, should we first presume that every minister would be dishonest and then proceed on that basis? Ill would be the day when we start with this presumption that every member or every minister every citizen is dishonest.

Shri Hari Vishnu Kamath: Then they can file whatever they like. Who will check up?

Shri S. N. Chaturvedi: May I know if this return is to be furnished once, a year or whenever there is a change in the assets of the Minister?

Shri Hathi: It is  $t_0$  be submitted once a year.

Shrimati Yashoda Reddy: I am very glad, Sir, that there is a method of assessing the liabilities and assets of ministers. May I know whether the Government is thinking of assessing the liabilities and assets of all the Members of Parliament and members of the different legislatures belonging to all parties? I would like to know whether the Government is thinking in that light? (Interruptions).

Shri Vasudevan Nair (Ambalapuzha): We accept the challenge.

Shri Hari Vishau Kamath: Let them be laid on the Table.

Shrimati Yashoda Reddy: It is not a question of challenge.

Mr. Speaker: Order, order. We ought to proceed in some manner

that might be acceptable to everybody. A question has been put. Let us have the answer if the Minister wants to, or else let us hear what he says. There are so many voices that I am unable to proceed.

Shri Ranga: Sir, it meets with our approval.

Mr. Speaker: I expect others toremain silent.

Shri Ranga: Sometimes, Sir, it isuseful to make the Government realise how strong our feeling is.

Mr. Speaker: Sometimes it may be useful, but it is not always that a question may be interrupted in this manner. I would not allow that.

Shri Hathi: There is no proposal yet under consideration.

Shri Hari Vishnu Kamath: They want to evade it.

श्री सरजू पाण्डेय : यह जो मंत्री लोग ग्रपना हिसाब किताब पेश करते हैं तो उन में से क्या कुछ ऐसे मंत्रियों का भी सरकार को पता है जिन्होंने मिनिस्टर होने के बाद से ग्रपनी सम्पत्ति काफी बढ़ाई है, ग्रगर हां तो उनके खिलाफ़ क्या कोई कार्यवाही हुई है ?

श्री हाथी : कोई हिसाब किताब तो नहीं बतलाते हैं, एसैट्स अलबता वे अपने बतलाते हैं और हर साल उनको बताना होता है और इसलिए यह पता लग सकता है कि उनकी सम्पत्ति कितनी बढ़ी है और कितनी नहीं बढ़ी है ?

भी रामेक्सरानन्द : इस प्रकार के सज्जन जो अपना हिसाब किताब बतलाते हैं और भ्रष्टाचार में शामिल नहीं होते हैं भ्रौर दूसरे वे व्यक्ति जो कि भ्रष्टाचार में शामिल होते हैं, मनु के आधार पर ऐसे भ्रष्टाचारी लोगों का सर्वस्य लेकर देश निकालों का विधान है तो क्या सरकार ऐसे भ्रष्टाचारी लोगों को सर्वस्य लेकर

उनको देश से निर्वासित करने का विचार रखती है ग्रीर ऐसे सज्जन जोकि भ्रष्टाचारी नहीं हैं उनको क्या कोई पारिताषिक देने का विचार रखतो है ।

Oral Answers

प्रध्यक्ष महोदय : दोनों सुझाव बड़े प्रच्छे हैं ।

Shri Kapur Singh: Will there be a Manusmriti on the statute-book? That is the question.

Shri Daji: In November, Sir, the Home Minister said that this code will require the declaration of assets of the ministers and their sons. Is it correct that the declaration received is only in respect of their minor sons or does it include the assets of their wives and sons? Also, does it give a comparative statement of the assets they had before they assumed office and their assets now or is it only an absolute statement of the assets on the date on which the statement is given?

Shri Hathi: First when the code of conduct is accepted by a State and the ministers at the Centre they were required to furnish the information asked for in that code of conduct within a month. So far as the dependent sons are concerned, they were required to furnish the information within three months. All the States have not accepted this, but those who have accepted the code of the conduct have furnished the information at the time they accepted the code. Subsequently, they will have again to do it on 31st March every year.

Shri Daji: My question was specific. Do the wives and sons also make a similar declaration?

Shri Hathi: So far as major sons are concerned, they are not dependents and they are not required to submit the information (Interruption). They have their own avocation and they carry on their life in the manner they like.

Some hon. Members rose-

Mr. Speaker: Let us go to the next question.

Rehabilitation Reclamation Organisation

\*663. { Shri P. R. Chakraverti Shri P. C. Borooah: Shri Rameshwar Tantia:

Will the Minister of Rehabilitation be pleased to state:

- (a) the number of acres of land so far offered by the States since January, 1964 to the Rehabilitation Reclamation Organisation and the extent of reclamation made so far; and
- (b) the additional lands that are likely to be released by the States in 1965?

The Deputy Minister in the Ministry of Rehabilitation (Dr. M. M. Das): (a) Lands for resettlement of the migrants from East Pakistan are offered by the States to the Central Government and not to Rehabilitation Reclamation Organisation direct. Since the 1st January, 1964, about 2,62,000 acres of land have been made available by the diffeffrent Out of this area. States. 1,77,770 acres will be reclaimed by the Rehabilitation Reclamation Organisation and the remaining area by the State Governments through their agencies. So far 15,593 acres have been reclaimed by the Rehabilitation Reclamation Organisation.

(b) In 1965, 34,580 acres are expected to be released by the Governments of Madhya Pradesh and Orissa in Dandakaranya, while in other areas further offer and release of land will depend on the availability of suitable agricultural land for which continued efforts are being made.

Shri P. R. Chakraverti: May I know whether Government propose to settle the migrants on these reclaimed lands or set up State farms?

Dr. M. M. Das: The State farms will have to be established. At the